

F.No.10-21/2016-IA.III
 Government of India
 Ministry of Environment, Forest & Climate Change
 (IA.III Section)

Indira ParyavaranBhawan,
 Aliganj, JorBagh Road,
 New Delhi - 3

Dated: 4th May, 2016

To

The Managing Director
 M/s Bhogapuram International Airport Corporation Ltd.
 10-2-1, IIIrd Floor, FDC Complex,
 AC Guards, Hyderabad

E-mail: oravakallu.airport@gmail.com ; fax.: 02646 222849;

Sub: Development of Greenfield International Airport at Tehsil Bhogapuram, District-Vizianagaram, Andhra Pradesh by M/s Bhogapuram International Airport Corporation Ltd –Terms of Reference (ToR) - reg.

Ref.: Your online proposal no. IA/AP/MIS/50659/2016dated 27.02.2016.

Sir,

Kindly refer your online proposal no. IA/AP/MIS/50659/2016 dated 27.02.2016 alongwith project documents including Form-I, Pre-feasibility Report and draft 'Terms of Reference' as per the EIA Notification, 2006. It is noted that proposal is for development of Green Field International Airport at Bhogapuram, District- Vizianagaram, Andhra Pradesh by M/s Bhogapuram International Airport Corporation Ltd. In the Phase-I, the airstrip will be developed to cater for operation of Airbus A-380, type of aircraft. Development of Bhogapuram airport shall be taken broadly in 2 Phases. Airport will be developed or IFR operation of Airbus A-380 in phase-1. Proposed runway length is 3,800 m. All the facilities for safe operation of the aircraft like construction of new runway, terminal building (81000 m²), apron 198000 m², air traffic controller tower, runway end safety area (RESA), apron, link taxi trackshoulders, isolation bay shoulders, fully equipped firefighting equipments etc. are the part of the project. Cost of project is Rs. 2,461.27 Crore for phase-1. About 2004.54 acres of land out of 3645.79 acre of land is required for the proposed airport for phase-1.

2. Draft Terms of Reference (TOR) have been discussed and finalized by the 4th Expert Appraisal Committee (Infrastructure -2) held during 28th – 29th March, 2016 for preparation of EIA/EMP report. The Committee prescribed the following TOR in addition to Standard TOR provided at Annexure-1 for preparation of EIA-EMP report :

- i. Importance and benefits of the project.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Status of R&R of the project to be submitted.

A-1

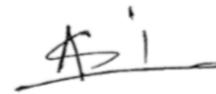
- iv. Submit a copy of layout superimposed on the HTL/LTL map demarcated by an authorized agency on 1:4000 scale.
- v. SCZMA recommendations if applicable.
- vi. Layout maps of proposed project indicating runway, airport building, parking, greenbelt area, utilities etc.
- vii. Cost of project and time of completion.
- viii. A note on appropriate process and materials to be used to encourage reduction in carbon foot print. Optimize use of energy systems in buildings that should maintain a specified indoor environment conducive to the functional requirements of the building by following mandatory compliance measures (for all applicable buildings) as recommended in the Energy conservation building code (ECBC) 2007 of the Bureau of Energy Efficiency, Government of India. The energy system include air conditioning systems, indoor lighting systems, water heaters, air heaters and air circulation devices.
- ix. Details of Emission, effluents, solid waste and hazardous waste generation and their management.
- x. Noise monitoring shall be carried out in the funnel area of flight path.
- xi. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
- xii. The E.I.A. should specifically address to vehicular traffic management as well as estimation of vehicular parking area.
- xiii. Fuel tank farm and its risk assessment.
- xiv. Public hearing to be conducted and issues raised and commitments made by the project proponent on the same should be included in EIA/EMP Report in the form of tabular chart with financial budget for complying with the commitments made.
- xv. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- xvi. A tabular chart with index for point wise compliance of above TORs.

3. These 'TORs' should be considered for the preparation of EIA / EMP report for development of Greenfield International Airport at Bhogapuram, District- Vizianagaram, Andhra Pradesh by M/s Bhogapuram International Airport Corporation Ltd. in addition to all the relevant information as per the 'General Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. The EIA/EMP as per TORs should be submitted to the Chairman, Andhra Pradesh State Pollution Control Board, (APSPCB) for public consultation. The SPCB shall conduct the public hearing/public consultation as per the provisions of EIA notification, 2006.

4. You are requested to kindly submit the final EIA/EMP prepared as per TORs and incorporating all the issues raised during Public Hearing / Public Consultation to the Ministry for considering the proposal for environmental clearance *within 3 years as per the MoEF O.M. No. J-11013/41/2006-IA.II (I) dated 8th October, 2014.*

Asr

5. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India / National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc.



(A.N. Singh)
Scientist 'D'

Copy to:

- 1) The Chairman, AP Pollution Control Board, ParyavaranBhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
- 2) Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34

Annexure - I**7(a): TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR AIRPORTS INFORMATION TO BE INCLUDED IN EIA/EMP REPORT**

- 1) Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental angle, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
- 2) Details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site. Examine and submit detail of land use around 10 km radius of the project site and map of the project area and 10 km area from boundary of the proposed/existing project area, delineating project areas notified under the wild life (Protection) Act, 1972/critically polluted areas as identified by the CPCB from time to time/notified eco-sensitive areas/inter state boundaries and international boundaries.. Analysis should be made based on latest satellite imagery for land use with raw images.
- 3) Submit the present land use and permission required for any conversion such as forest, agriculture etc. land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 4) Examine and submit the water bodies including the seasonal ones within the corridor of impacts along with their status, volumetric capacity, quality likely impacts on them due to the project.
- 5) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area
- 6) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 7) Examine the impact of proposed project on the nearest settlements.
- 8) Examine baseline environmental quality along with projected incremental load due to the proposed project/activities
- 9) Examine and submit details of levels, quantity required for filling, source of filling material and transportation details etc. Submit details of a comprehensive Risk Assessment and Disaster Management Plan including emergency evacuation during natural and man-made disaster integrating with existing airport
- 10) Examine road/rail connectivity to the project site and impact on the existing traffic network due to the proposed project/activities. A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- 11) Submit details regarding R&R involved in the project
- 12) Examine the details of water requirement, use of treated waste water and prepare a water balance chart. Source of water vis-à-vis waste water to be generated along with treatment facilities to be proposed.
- 13) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water.
- 14) Examine details of Solid waste generation treatment and its disposal.



- 15) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- 16) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- 17) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- 18) Examine baseline environmental quality along with projected incremental load due to the proposed project/activities.
- 19) The air quality monitoring should be carried out as per the notification issued on 16th November, 2009.
- 20) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- 21) Submit details of corporate social responsibilities (CSR)
- 22) Submit details of the trees to be cut including their species and whether it also involves any protected or endangered species. Measures taken to reduce the number of the trees to be removed should be explained in detail. Submit the details of compensatory plantation. Explore the possibilities of relocating the existing trees.
- 23) Examine the details of afforestation measures indicating land and financial outlay. Landscape plan, green belts and open spaces may be described. A thick green belt should be planned all around the nearest settlement to mitigate noise and vibrations. The identification of species/plants should be made based on the botanical studies.
- 24) Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- 25) A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
- 26) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Airport>".
